

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI.**

Appeal No. 403/252/ND/2018

In the matter of:

M/s. Amarnath Ashok Kumar Pvt. Ltd.
Vs.
Registrar of Companies

...Appellant

.....Respondent

SECTION: 252

Order delivered on 04.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant
For the Respondent
For Income Tax

Mr. Raj Kumar, Company Secretary
Mr. Manish Raj, Company Prosecutor
Mr. Puneet Rai, Standing Counsel

ORDER

Learned counsel for the appellant is directed to file proper documents with respect to the bank account and the properties owned by the company within two weeks with the copy in advance to the other side. The learned Company Secretary is further directed to file the details of the withdrawal from the bank account done by the company on 04.06.2018 post striking off of the same of the Company and explain the details as per the request made by the learned counsel for the Income Tax and served the copy in advance to both the departments.

Mukesh

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**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**